

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2545
ANSWERED ON:10.12.2012
DISABILITY BENEFIT TO DEFENCE PERSONNEL
Gaddigoudar Shri P.C.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Defence Personnel are eligible for disability benefit;
- (b) if so, the reasons for not awarding disability benefit to the disabled personnel who were hurt or injured is accident while on leave; and
- (c) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Armed Forces personnel who are retained in service despite the disability held attributable to or aggravated by military service are entitled to lumpsum compensation of disability / war injury element at the time of disability. Those who do not opt for the retention are entitled to disability pension / war injury pension on retirement / discharge. No disability pension / war injury pension is admissible on retirement / discharge once the lumpsum compensation has been obtained by the personnel. The primary factor for awarding disability benefit to disabled personnel is the establishment of a causal connection between disablement and military service by the Competent Authority. Accidents during the journey from duty station to leave station and vice-versa are also generally considered attributable to military service.